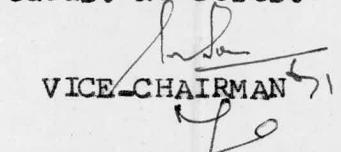
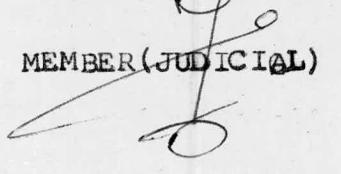


Order dated 6.1.2004

Heard Shri P.K.Chand, the learned counsel for the applicant and Shri D.N.Mishra, the learned counsel appearing on behalf of the Respondents-Railways.

By filing rejoinder, the learned counsel for the applicant has brought to our notice Annexure-10 dated 28.10.2003 wherein the applicant herein has been granted the benefit of A.C.P. Scheme with effect from 1.10.1999. sole
This being the/cause of action for the applicant in approaching the Tribunal under Section 19 of the A.T.Act, 1985, we are of the opinion that in the face of Annexure-10 dated 28.10.2003, there remains nothing more for being adjudicated by this Tribunal and consequently, we dispose of this O.A. for having become infructuous. No costs.


VICE-CHAIRMAN
MEMBER (JUDICIAL)